

**SUPREME COURT OF INDIA**

A.P.S.R.T.C. & Ors.

Vs.

K.Raghu

C.A.No.3608 of 2002

(H.K.Sema and Markandey Katju, JJ.)

27.02.2008

**ORDER**

1. Despite of receipt of notice, none appears on behalf of the respondent. This appeal is proceeded ex-parte. Heard learned counsel for the appellant. The order under appeal dated 25/6/2001 was passed by the Division Bench of the High court, relevant portion of which reads as under: "Having heard the learned counsel for the parties, we are of the opinion that the circular No.PD.73/1997, dt.24.10.97, issued by appellant No.1 being clear and unambiguous, no exception can be taken to the order of the learned single Judge, impugned in this writ appeal. This writ appeal has no merit, and it is accordingly dismissed. No costs."

2. The aforesaid order lacks reasons. The same is set aside. The matter is remanded to the High Court to dispose it of in accordance with law by giving reasons. Appeal is allowed. No costs.